

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Excise Appeal No. 77123 of 2018

(Arising out of Order-in-Original No. 43/Central Excise/Pr. Commr/2018 dated 20.03.2018 passed by the Commissioner Central Goods & Service Tax & Central Excise Central Revenue Building, 5A, Main Road, Ranchi-834 001)

M/s. Central Coalfields Limited,
Rajrappa Area, Rajrappa, Ramgarh-829150

: Appellant

VERSUS

The Commissioner of Central Goods & Service Tax & Central Excise, **: Respondent**

Ranchi, Central Revenue Building,
5A, Main Road Ranchi-834 001

APPEARANCE:

Shri Nawal Kumar Sinhal, Deputy Manager (Fin) for the Appellant

Shri S. K. Dikshit, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77814/2025

DATE OF HEARING / DECISION: 28.11.2025

Order: [PER SHRI K. ANPAZHAKAN]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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